

G.S.R.806 (E) dated the 9<sup>th</sup> December, 2002, publishing the Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2002. [Placed in Library. See No. L.T.-7165/03]

**I. Export and Import Policy (2002-2007)**

**II. Handbook of Procedures (2002-2007)**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND  
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS  
(SHRI O. RAJAGOPAL) : Madam, on behalf of Shri Arun Jaitley, I lay on  
the Table a copy each (in English and Hindi) of the following papers: -

- I. Export and Import Policy (1<sup>st</sup> April, 2002 to 31<sup>st</sup> March, 2007)(as amended upto 31<sup>st</sup> March, 2003)
- II. Handbook of Procedures (Volume-I, 1<sup>st</sup> April, 2002 to 31<sup>st</sup> March, 2007) (as amended upto 31<sup>st</sup> March, 2003). [Placed in Library. See No. L.T.-7269/03]

**Report and Accounts (2001-2002) of the Bharat Ophthalmic Glass Limited,  
Durgapur and related papers**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC  
ENTERPRISES (SHRI BALASAHEB VIKHE PATIL) : Madam, I lay on the  
Table :-

A copy each (in English and Hindi) of the following papers, under  
sub-section (1) of section 619A of the Companies Act, 1956 :-

- (i) (a) Thirtieth Annual Report and Accounts of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 2001-2002, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

- (ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. L.T. -7235/03]

- I. Notifications of the Ministry of Shipping and related papers .**
- II. Report and Accounts (11.10.99 to 31.03.01) of the Ennore Port Limited, Chennai and related papers.**
- III. Report and Accounts (2001-2002) of the Chennai Port Trust, Chennai and related papers.**
- IV. Corrigendum to the Annual Accounts and Audit Report (2001-2002) of the New Mangalore Port Trust, Mangalore.**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI DILIP KUMAR MANSUKH LAL GANDHI) : Madam, I lay on the Table :-

- I. (i) (a) A copy (in English and Hindi) of the Ministry of Shipping Notification G.S.R.449 dated the 2<sup>nd</sup> November, 2002, publishing the Inland Waterways Authority of India (Amendment) Rules, 2002, under section 36 of the Inland Waterways Authority of India Act, 1986.
- (b) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See NO.LT.-7751/03]
- (ii) A copy (in English and Hindi) of the Ministry of Shipping Notification G.S.R.187 (E) dated the 3<sup>rd</sup> March, 2003, publishing the Merchant Shipping (Continuous Discharge Certificate-cum-Seafarer's Identity Document) (Amendment) Rules, 2003, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. L.T.-7303/03]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :-